

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 06.01.2014

OA No. 831/2013

Mr. Amit Mathur, counsel for applicant.

Heard learned counsel for the applicant.

2. By way of filing the present Original Application, the applicant has prayed that the respondents may be directed to transfer the applicant to Mumbai / Thane as prayed by him in his representations with immediate effect.
3. Learned counsel for the applicant submitted at the bar that the applicant may be given liberty to file fresh representation before the respondent no. 2 with the request that he may be transferred from Jaipur to Mumbai / Thane and the respondent no. 2 may be directed to consider and decide the same within the stipulated period by way of passing a reasoned and speaking order.
4. In view of the submissions made on behalf of the applicant and in the interest of justice, the applicant is given liberty to file fresh representation before the respondent no. 2 i.e. the Central Board of Direct Taxes through its Chairperson, New Delhi. In case, the applicant files fresh representation to the respondent no. 2, then the respondent no. 2 is directed to consider and decide the same in accordance with the provision of law by passing a reasoned and speaking order expeditiously but in any case not beyond the period of one month from the date of receipt of a copy of such representation from the applicant.
5. With these observations, the Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat